

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 105 OF 2013

M/s Shyam Biri Works Ltd.

...Appellant

-Versus-

Commr. of Trade Tax, UP

...Respondent

OFFICE REPORT FOR PRE-FINAL HEARING

The appeal above mentioned was listed before Ld. Registrar on 11th December, 2015 when the following order was passed:

“The Office Report indicates that although by Order dated 1.10.2015 of this Court four weeks time as last chance was given to the learned counsel for the appellant for filing the affidavit of valuation, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.”

Subsequently Office Report on default was listed before the Hon'ble Chamber judge again & again and lastly was listed before the Hon'ble Chamber judge on 22st September, 2016 and following order was passed:

“Last opportunity of two weeks is granted to the appellant to pay ad-valorem Court fee of Rs. 1750/- as pointed out by the Registry in the Office Report dated 9.9. 2016.”

It is submitted that counsel for the appellant has on 30th September, 2016 filed ad-valorem Court fee of Rs. 1750/-.

It is submitted that sole Respondent is represented through Mr. Ravi Prakash Mehrotra, Advocate. Counsel for both the parties have not filed statement of case despite this Registry's letter dated 11th April, 2014. Time to file statement of case has already been expired as per amended SCR Rules. Appeal is ready for hearing.

The office report for pre-final hearing is listed before the Ld. Registrar Court.
Dated this the 8th day of November, 2016.

ASSISTANT REGISTRAR

Copy To:-

1. Dr. Kailash Chand, Advocate
Lib. No. 2, Supreme Court of India
2. Ravi Prakash Mehrotra, Advocate
100 Lawyers' Chambers.

ASSISTANT REGISTRAR

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